

**HIGH COURT OF SIKKIM
GANGTOK**

N O T I C E

No:...../Judl./HCS

Dated: 16/1/2026

The Hon'ble, the Chief Justice, High Court of Sikkim, has been pleased to revise the determination of Division Benches and Single Benches of the High Court of Sikkim w.e.f. 9th February 2026, which was earlier notified in terms of Notice No. 60/Judl./HCS dated 20.11.2021; Notice No. 65/Judl./HCS dated 30.11.2021; Notice No. 339/Judl./HCS dated 10.10.2024 and Notice No. 06/Judl./HCS dated 14.05.2025 issued by the Registry, in the following manner:-

DIVISION BENCHES		
SL. NO.	NAME OF THE HON'BLE JUDGES	JURISDICTION
1.	DIVISION BENCH-I: (HCJ & HJ-I) The Hon'ble, the Chief Justice and Hon'ble Mrs. Justice Meenakshi Madan Rai [COURT NO.1]	1. Public Interest Litigation (PIL); 2. All matters required to be taken up by a Division Bench (other than Criminal Appeals and Commercial matters).
2.	DIVISION BENCH-II: (HCJ & HJ-II) The Hon'ble, the Chief Justice and Hon'ble Mr. Justice Bhaskar Raj Pradhan [COURT NO.1]	All Commercial, Arbitration matters and Writ Appeals required to be taken up by a Division Bench.
3.	DIVISION BENCH-III: (HJ-I & HJ-II) Hon'ble Mrs. Justice Meenakshi Madan Rai and Hon'ble Mr. Justice Bhaskar Raj Pradhan [COURT NO.2]	All Criminal Appeals, other Criminal matters and Writ Appeals required to be taken up by a Division Bench.

SINGLE BENCHES		
SL. NO.	NAME OF THE HON'BLE JUDGES	JURISDICTION
1.	SINGLE BENCH-I The Hon'ble, the Chief Justice [COURT NO.1]	<p>1. Writ Petition (Civil)- All Service matters.</p> <p>2. Writ Petition (Civil)- Other matters upto the year 2024.</p> <p>3. Petitions filed under Arbitration and Conciliation Act, 1996.</p> <p>4. All Single Bench matters not falling within the determination of any other Single Bench.</p>
2.	SINGLE BENCH-II Hon'ble Mrs. Justice Meenakshi Madan Rai [COURT NO.2]	<p>1. Writ Petition (Civil)- Other matters (except service matters) registered from January 2025 to September 2025.</p> <p>2. Writ Petition (Crl.);</p> <p>3. Regular First Appeal (RFA);</p> <p>4. Bail Matters - both Regular and Anticipatory;</p> <p>5. Application under Section 482 Cr. P.C. / Section 528, BNSS, 2023 (Crl.M.C.);</p> <p>6. First Appeal from Orders (FAO);</p> <p>7. Election Petition (El.Pet.);</p> <p>8. All matters relating to Tax and Revenue (other than Statutory Appeals);</p>

		<p>9. Revision Petition (Family Court) [RP (FAM. CT.)];</p> <p>10. Civil Revision Petition (CRP);</p> <p>11. Civil Reference (C.Ref.);</p> <p>12. Criminal Reference (Cr. Ref.) and</p> <p>13 Motor Accident Appeals (MAC App.).</p>
03.	<p>SINGLE BENCH-III</p> <p>Hon'ble Mr. Justice Bhaskar Raj Pradhan</p> <p>[COURT NO.3]</p>	<p>1. Writ Petition (Civil)-other matters (except service matters) registered from October 2025 onwards;</p> <p>2. Contempt of Court Cases relating to Civil Contempt [Cont. Cas. (C)];</p> <p>3. Proceedings relating to Criminal Contempt [Cont. Cas. (Crl.)];</p> <p>4. Transfer Petition for transfer of Civil proceeding [Tr.P. (C)];</p> <p>5. Transfer Petition for transfer of Criminal proceeding [Tr.P. (Crl)];</p> <p>6. Regular Second Appeal (RSA);</p> <p>7. All Criminal Appeals and others Criminal matters required to be taken up by a Single Bench;</p> <p>8. All Criminal Leave Petitions required to be taken up by a</p>

	<p>Single Bench (Crl.L.P.);</p> <p>9. Criminal Revision Petition (Crl. Rev. P);</p> <p>10. Appeal from Appellate Order (SAO) and</p> <p>11. Testamentary Case (Test.Case.)</p>
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By Order of the Hon'ble the Chief Justice,

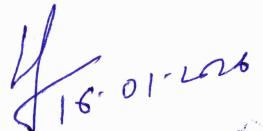
**sd/-
Registrar General**

Memo No: 378-387/Judl./HCS

Dated: 16/1/2026

Copy to:

1. Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim.
2. Addl. Registrar-cum-PS to the Hon'ble, Judge, High Court of Sikkim.
3. Joint Registrar-cum-Sr. Judgment Writer to the Hon'ble, Judge, High Court of Sikkim.
4. Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
5. Additional Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
6. Deputy Solicitor General of India, Gangtok.
7. The President, Bar Association of Sikkim (High Court & Subordinate Courts of Sikkim), Gangtok.
8. The President, High Court Bar Association, Gangtok.
9. The President, Bar Association of Namchi.
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